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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A. NO.676/1999

NEW DELHI THIS THE 5TH DAY OF MAY 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

1. Sh. Krishan Kanahiya S/o Sh. Manohar LalKhurana
2. Sh. Diwakar Joshi S/o Sh. C D Joshi.
3. Sh. Jitender Singh S/o Sh. Khazan Singh
4. Sh. Surender Kumar S/o Sh. Amar Singh
5. Sh. Arun Kumar Singh S/o Sh. Ram Narayan Singh
(All are working as UDCs in the office of Respondent No. 3)

.....Applicants

(By Sh. A K Behera with Sh. Kalyan Dutt, Advocates)

VERSUS

1. Union of India through
its Secretary, Deptt. of Revenue , Min. of Finance,
North Block , New Delhi
2. Central Board of Direct Taxes, through its Chairman
Min. of Finance, North Block, New Delhi
3. Chief Commissioner of Income Tax,
Delhi-I, Central Revenue Building,
IP Estate, New Delhi
4. Secretary Min. of Personnel & Public Grievances
Deptt. of Personnel & Training, North Block, New Delhi.
5. Sandeep jain, 303, Income Tax Colony Pritampura, Delhi
6. Naresh Kumar T-46, Raja Ram Bazaar , Gole Market, N.
Delhi.

(Srl No. 5 & 6 impleaded vide order on MA No. 807/99 dated 22.4.99)

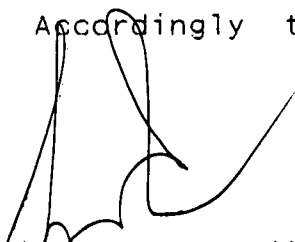
.....Respondents


(By: Shri V P Uppal, Advocate)

O R D E R (ORAL)

BY HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN

Learned counsel for applicant states that keeping in view the counter reply in para 4(b) of the OA and reply to ground 'A', the applicant does not press the present application. Accordingly the present OA is dismissed as withdrawn.


(Govindan S. Tampi)
Member (A)


(V.S. Aggarwal)
Chairman

Patwal